

IN THE INCOME TAX APPELLATE TRIBUNAL  
“A” BENCH : BANGALORE

BEFORE SHRI CHANDRA POOJARI, ACCOUNTANT MEMBER  
AND SMT. BEENA PILLAI, JUDICIAL MEMBER

ITA Nos. 744 to 746/Bang/2020
Assessment years : 2013-14 to 2015-16

Satya Construction, No.437, HIG ‘A’ Sector, 9 <sup>th</sup> Cross, Yelhanka New Town, Bengaluru – 560 064. <b>PAN: ABJFS 6364F</b>	Vs.	The Income Tax Officer (TDS), Ward 3(2), Bangalore.
APPELLANT		RESPONDENT

Appellant by	:	Smt. R. Pratibha, Advocate
Respondent by	:	Shri Kannan Narayanan, Jt. CIT(DR)(ITAT), Bengaluru.

Date of hearing	:	19.08.2021
Date of Pronouncement	:	19.08.2021

**ORDER**

*Per Bench*

These appeals by the assessee are against the common order dated 23.07.2019 of the CIT(Appeals)-10, Bengaluru for the assessment years 2013-14 to 2015-16.

2. At the time of hearing, the Id. AR for the assessee submitted that the issue involved in all these appeals is with regard to interest levied u/s. 234E of the Income-tax Act, 1961 [the Act]. It was further submitted that the assessee has paid the said interest and the appeals may be allowed to be withdrawn. Accordingly, all these appeals are dismissed as withdrawn.

3. In the result, the appeals are dismissed as withdrawn.

Pronounced in the open court on this 19<sup>th</sup> day of August, 2021.

Sd/-  
( BEENA PILLAI )  
JUDICIAL MEMBER

Sd/-  
( CHANDRA POOJARI )  
ACCOUNTANT MEMBER

Bangalore,  
Dated, the 19<sup>th</sup> August, 2021.

*/Desai S Murthy/*

Copy to:

1. Appellant      2. Respondent      3. CIT      4. CIT(A)  
5. DR, ITAT, Bangalore.

By order

Assistant Registrar  
ITAT, Bangalore.